

Committee on Public to Serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1993 and ending on the April, 1994."

beginning on the 1st may, 1993 and ending on the 30th April, 1994 and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. DEPUTY SPEAKER: The question is:

*The motion was adopted.*

That the members of this House do proceed to elect in the manner required by sub-rule (1) or Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st may, 1993 and ending on the 30th April, 1994."

13.14 hrs.

#### MATTERS UNDER RULE 377

##### (i) Need to give relief to farmers of Orissa by realising Agricultural Loans in instalment Basis.

DR. KARTIKESWAR PATRA (BALASORE): I would like to bring to the notice of the Government the miserable plight of the farmers of Orissa, whose houses and properties are being attached.

*The motion was adopted.*

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): I beg to move the following:-

" That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1993 and ending on the 30th April, 1994 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The declaration of the Government of Orissa that loan burdens of the farmers has been waived, gave relief to the farmers of Orissa who heaved a sigh of relief. But to surprise of the farmers, the Government of Orissa clarified that only the interest portion of the loan has been written off and the farmers will have to pay their principal loan before December, 1992. Thus after December, 1992 they will have to pay both the principal and interest thereon. The farmers would have paid the principal and the interest thereon on installments basis. Now, they are unable to pay both principal and interest together, I would, therefore, request the Central Government to redress the grievances of the farmers by sanctioning the assistance to the extent of interest portion and to ask the State Government to collect the dues on installment basis.

MR. DEPUTY- SPEAKER : The question is:

##### (ii) Need to provide Satellite link to Palakkad, Cannore, Kaserkode and Vayanand areas of Kerala.

" That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term

[Translation]

\*SHRI V.S. VIJAYARAGHAVAN (Palghat): At present, the districts of

[Sh. V.S. Vijayaraghavan]

Palakkad, Cannore, Kaserkode, Vayanad—the rural areas of Calicut, Idukki and Pathananthitta in Kerala do not have the facility of viewing Malayalam programme transmitted from the Trivandrum Doordarshan centre. This matter has been raised in Parliament many times. But no step has been taken to provide this facility depriving more than 40 per cent of the people of the State of the facility to see programmes in their own mother tongue. This situation has created a great deal of anger in the minds of people. By providing a satellite link the programmes can be seen in Malayalam. But nothing has been done in this regard.

I, therefore, urge upon the Central Government to take immediate steps to provide satellite link so that facility for transmitting programmes in Malayalam from Trivandrum could be provided in the districts mentioned above.

**(iii) Need to set up a Committee to investigate into the incidents of explosions in Neyveli lights Corporation Tamil Nadu.**

[English]

SHRI P.P. KALIAPERUMAL (Cuddalore): I wish to draw the attention of the Government towards the incidents of explosions and conflagrations that have caused heavy loss to the Neyveli Lignite Corporation, a public sector undertaking.

In October 1984, an accident occurred at one of the Bucket wheel excavators of the Corporation. Heavy loss was caused to the Corporation due to this accident.

In November 1991, Mine II of the Corporation was devastated by floods. This was also due to the failure of management

of the Corporation to take precautionary measures before the rainy seasons had set in. The short-fall of the income due to this incident was estimated at Rs. 47.91 crore.

On 16 June 1992, Units I & II of the Carbonisation Plant of the Corporation exploded. This explosion caused enormous loss and 14 employees sustained injuries and two of them died. In 1989, similar explosion was totally disrupted.

Hence, I urge upon the Union Government to constitute a Committee to find out the reasons for such happenings in Neyveli Lights Corporation and ensure that such incidents do not occur in future, failing which the Neyveli Lignite Corporation could move fast to join the rank of laggards.

**(iv) Need to retain land near Hanumangarh Tehsil in Rajasthan for sugar factory**

[Translation]

SHRI MANPHOOL SINGH(Bikaner): The Government of Rajasthan had reserved one thousand bigha of land near city in Hanuman Tehsil in Rajasthan for sugar factory. This land irrigated by the Bhakra was meant for special allotment to the landless workers. But the Government of Rajasthan has always replied that the land has been reserved for sugar factory. Contrary to it, this reserved land of the sugar factory has been allotted as a compensation to such people who already have land in their names in Sirsa district in Haryana.

I would, therefore, like to request the Central Government to direct the Government of Rajasthan to get an enquiry conducted in this allotment and get the land of sugar factory vacated.

These people who have received compensation may be allotted the vacant gov-